

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

REGIONAL BENCH, COURT - 2

Central Excise Appeal No. 1600 of 2012

(Arising out of Order-in-Appeal No. 12/2012 - Central Excise dated 29.02.2012 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Cochin.)

M/s. Sara Spices,

Kizhakkambalam,
Aluva – 683 562.
Kerala.

.....**Appellant**

VERSUS

Commissioner of Central Excise and Customs,

C.R. Building,
I.S. Press Road,
Kochi – 682 018.

.....**Respondent**

Appearance:

Mr. Syed Peeran and Mr. Tushar Sharma, Advocates for the Appellant.
Mr. Rajesh Shastry, Authorised Representative (AR) for the Respondent.

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Date of Hearing: 24.09.2024

Date of Decision: 21.03.2025

This appeal is allowed. For Order, see order of this date in
Central Excise Appeal No. 1598 of 2012.

(P.A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)